

F.No. 1-95/std/Misc/SP(L&C/A) FSSAI- 2015
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 9th September, 2016

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding regulations 2.2.2(3) and 2.6.1(3) of the Food Safety and Standards (Packaging and labelling) Regulations, 2011.

Reference is drawn to the Food Safety and Standards (Packaging and Labelling) Regulations, 2011 wherein the provisos to regulations 2.2.2(3) and 2.6.1(3) provide that in case of glass bottle manufactured after March, 2009, the list of ingredients and nutritional information shall be given on the bottle.

2. The current regulations on packaging and labelling are under review in the Food Authority and after due consideration of concerns with respect to the said provisos to regulations 2.2.2(3) and 2.6.1(3), it has been decided to permit the Food Business Operators to give the nutritional information and the list of ingredients on the caps/crowns of the returnable glass bottles till the new harmonised labelling and claims regulations are put in place.

3. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under clause 5 of Section 16 of the Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioners
2. All Central Designated Officers of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI